

[Secretary]

be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make ;

that the Committee shall make a report to this House by the first day Sixty-ninth Session ; and

that this House recommends to the Lok Sabha that the Lok Sabha to join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to be Joint Committee."

PUBLIC ACCOUNTS COMMITTEE
FORTY-NINTH REPORT

SHRI DATTATRAYA KUNTE (Kolata) : I beg to present the Forty-ninth Report of the Public Accounts Committee on action taken by Government on the recommendations of the Public Accounts Committee contained in their Twenty second Report on Third Five Year Plan of the Railways-Chapter I and Paragraphs 16-17 of the Ardit Report (Railways), 1967.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN- TARY AFFAIRS & TRANSPORT (SHRI RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in house during the week commencing 3rd March, 1969, will consist of :

(1) Further discussion on the Railway Budget for 1969-70.

(2) Discussion on the Resolution to be moved by Shri Shri Chand Goyal seeking disapproval of the Customs (Amendment) Ordinance, 1969 and consideration and passing of the Customs (Amendment) Bill, 1969.

(3) General discussion on the General Budget for 1969-70.

SHRI SURENDRANATH DWI- VEDY (Kendrapara) : Sir, in this programme I do not find any mention about the motion moved by the Home Minister on the Report of the

Committee on Defections. As you know, the Congress-Swatantra coalition has come into being in Bihar and it has taken four defectors from BKD, although this Committee has recommended that no defector should be given any post. This is a very important matter. Therefore, discussion on this report and this issue should be held sometime next week.

श्री प्रकाशवीर शास्त्री : (हापुड़) अध्यक्ष महोदय, मैं आप के द्वारा संसद कार्य मंत्री से एक निवेदन करना चाहता हूँ। पिछले अधिवेशन में भी मैं ने यह निवेदन किया था कि नो डे मोशन के सम्बन्ध में कोई एक निश्चित पद्धति अपनानी चाहिए जिससे उस के अन्तर्गत एमे महत्वपूर्ण मामले सदन में विचारार्थ आ सकें जोकि काफ़ी समय से आ नहीं रहे हैं।

उदाहरण के लिए मैं आप को बतलाऊँ कि यह गांधी जन्म शताब्दी का साल है। श्री टेकचन्द कमेटी की रिपोर्ट जोकि मद्य निषेध के सम्बन्ध में है कई वर्ष पूर्व आ चुकी है उस के हेतु इस प्रकार का एक नो डे मोशन वाला प्रस्ताव भी दे रक्खा है। मैं चाहता हूँ कि इस के लिए कोई एक सामान्य प्रक्रिया निर्धारित कर दी जाय जिसके अन्तर्गत इस तरह के प्रस्ताव एक सेशन में लिये जा सकें। इस बजट अधिवेशन के दौरान या 4-5 उस प्रकार के प्रस्ताव ले लिये जायें। यदि ऐसी कोई प्रक्रिया निर्धारित हो जायगी तो फिर यह टेकचन्द कमेटी की रिपोर्ट जोकि मद्य निषेध के सम्बन्ध में है उस के ऊपर अवश्य विचार हो जायगा।

श्री बलराज सत्रोक : (दक्षिण दिल्ली) श्री द्विवेदी ने डिफेंस कमेटी की रिपोर्ट को सदन के सामने पेश करने और उस पर शीघ्र विचार करने के बारे में जो कहा है मैं उसका समर्थन करना चाहता हूँ। द्विवेदी जी का सुझाव बड़ा महत्वपूर्ण है। अब जबकि नई मिनिस्टिरियां बन रही हैं और कुछ मिनिस्टिरियों के स्टेबिल तोर पर चलने की सम्भावना है इसलिए इस डिफेंस कमेटी की रिपोर्ट पर हाउस में

डिस्कशन को प्राण्टी देकर उस के ऊपर शीघ्र ही चर्चा कराई जाय और इस बारे में कोई एक सर्वसम्मत निर्णय हो जाय क्योंकि देखा गया है कि कांग्रेस वाले बाकी लोगों को इस बारे में उपदेश देते हैं लेकिन स्वयं वह यह डिफ़ेंशंस करवाते हैं इसलिए उन को बाधना जरूरी है।

SHRI S. M. BANERJEE (Kaupur) : I agree with what Mr. Surendrenath Dwivedy has said. Defections have already started taking place in the country. It is better in the interest of all States where new Governments are being formed that this Report on Defections should have a priority. We should have a discussion on it. Another Report has also been laid on the Table of the House by Mr. Vidya Charan Shukla of the Inquiry Commission on Communal Riots at Ranchi. This is also very important. Certain things come out. I would request you to find some time for it also.

SHRI HEM BARUA (Mangaldai) : I have already tabled a motion demanding the discussion on the Report of the Committee on Defections.

MR. SPEAKER: I do not know; perhaps, it is with the Government.

SHRI HEM BARUA : I request you to take it up on a priority basis.

MR. SPEAKER : I do not come into the picture at all.

श्री रबी राय (पुरी) : मैं श्री सुरेन्द्रनाथ द्विवेदी के साथ पूरी तरह सहमत हूँ कि जो कमेटी भ्राज डिफ़ेंशंस की रिपोर्ट निकली है उस को प्राथमिता दी जाये।

SHRI MANUBHAI PATEL (Dabhoi) : In the last session also I had requested for a discussion on Tek Chand Commission Report on Prohibition as suggested by Mr. Prakash Vir Shastri. It was accepted by the Government than they will try to have it before the end of the session. But it could no come up due to heavy pressure of work. I now request you again that at least before the end of this session, the Report of the Committee on Prohibition should be discussed.

SHRI RAGHU RAMAIAH : Sir, I appreciate the importance which is attached to this Report. I shall, certainly, consult the Home Minister and bring it before the the Business Advisory Committee. Just now we have given the allocation on the basis of priority for financial business and also for Bills replacing Ordinances. As to what place this Report should have, I shall consult the Home Minister and bring it before the Business Advisory Committee.

SHRI RANGA (Srikakulam) : I have a small observation to make. We have already given notice of a No-Date-Yet-Named motion for your consideration in regard to the discussion on Telangana trouble suggesting that a goodwill commission should be appointed by Parliament to tour that area, form opinion on that matter, and advise this Government as well as that Government. I would like some time to be given by Government to get this particular matter also discussed,

श्री ओंकारलाल बेरबा (कोटा) : भ्राज आठ नौ महीने पहले से यह बात चल रही है, एम. पीज को टिकट बगैरह देने के लिये, टेलिफोन की सुविधायें देने के लिये, मकान के किराये बगैरह के लिये तीन तीन कमेटियाँ बँठी। आप पेपरों में यह सब बातें निकाल कर एम. पीज को बदनाम करते हैं कि टिकट मिल रहा है, टेलिफोन मिल रहा है, हवाई जहाज मिल रहा है, लेकिन मिलती धुल भी नहीं है। मैं जानना चाहता हूँ कि इस के बारे में क्या होगा ?

श्री पं. ला. बाबूपाल (गंगानगर) : एम० एम० बनर्जी बेईमान हैं पहले इनको समझाओ

SHRI S. M. BANERJI : Mr. Barupal says, "इस बेईमान को समझाओ।" Unless he withdraws that, I am going to say, he is *baimaan* and his fore-fathers are *haimaan*.

श्री प. ला. बाबूपाल : मैं यह शब्द बापम नहीं लूंगा। (व्यवधान)

श्री रबी राय : श्री बनर्जी ने फोरफादर्स के लिए जो कहा है उसको बिघड़ा कर लेना चाहिए।

SHRI HEM BARUA : Sir, Mr. Banerjee should be asked to withdraw that remark about fore-fathers.

SHRI S. M. BANERJEE : I withdraw that. I have nothing against his fore-fathers. But he is a dishonest fellow. I do not withdraw that.

MR. SPEAKER : Anyway, I think, you will have to be careful. You should not come to these things. I thought Mr. Banerjee is a much more senior parliamentarian and knowledgeable person than Mr. Barupal.

SHRI S. M. BANERJEE : Yesterday also, he said it.

MR. SPEAKER : You have been here for three terms of the Lok Sabha.

SHRI S. M. BANERJEE : I am sorry ; I apologise to you for that. He said it yesterday also. Only because I objected to a rise in salary ; he has been saying all those things.

MR. SPEAKER : That is all now,

12.35 hrs.

**ELECTION TO COMMITTEE
CENTRAL ADVISORY BOARD OF
EDUCATION**

**THE MINISTER OF EDUCATION
AND YOUTH SERVICES (DR. V. K.
R. V. RAO) :** I beg to move :

“That in pursuance of sub-para (2) (d) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 122-3/35.E dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Central Advisory Board of Education for a term of three years with effect from the 1st April, 1969, subject to the other provisions of the said Resolution.”

MR. SPEAKER : The question is :
“That in pursuance of sub-para (2) (d) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 122-3/35.E dated the 8th August,

1935, as amended from time to time the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Central Advisory Board of Education for a term of three years with effect from the 1st April, 1969, subject to the other provisions of the said Resolution.”

The Motion was Adopted

12.30 hrs.

MESSAGE FROM THE PRESIDENT

MR. SPEAKER : I have to inform the House that I have received the following message dated the 26th February, 1969, from the President :

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 17th February, 1969.”

12.36½ hrs.

**RAILWAY BUDGET—GENERAL
DISCUSSION—Contd.**

MR. SPEAKER : Now we take up the General Discussion on the Railway Budget. We have already taken 3 hours and 15 minutes ; we have still got about 7 hours. Mr. N. N. Patel was on his legs. He may continue his speech.

SHRI RANGA (Sri Kakulam) : I suggest that we need not raise the question of quorum during General Discussion.

MR. SPEAKER : Yesterday, unfortunately, for half a dozen times the bell had to be rung for quorum. This does not do credit to Parliament that for half a dozen times the quorum bell had to be rung. If it is raised by anybody for the first time, then the Chair would ring the bell and if it is raised for the second time, then the Chair will adjourn the House. After all, quorum has to be maintained. I am only saying what I will do : once the bell can be rung for quorum and if it is raised for the second time, I will adjourn the House, whether it is 3.00 or 4.00 or 5.00 P.M. It is not the job of the Chair to keep quorum. It